

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 41/TT/2020

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of Transmission tariff for the 2014-19 period and determination of Transmission tariff for the 2019-24 period for Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020:-

2014-19 Period

- a) Provide detailed justification for incurring additional capitalization of ₹102.53 lakh with documentary evidence, as relevant, after the cut-off date.
- b) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.
- c) Provide detailed justification with documentary evidence of follow-up by PGCIL with Siemens post its refusal to start work and sign the contract in 2012.

- d) Provide detailed justification with documentary evidence for the time (i.e. 8 months) taken to evaluate and award the contract to alternate contractor post the initiation of SSTE bidding.

2019-24 Period

- e) Detailed justification for claiming additional capitalization of ₹2.18 lakh in the 2019-24 period.

Forms

- f) Provide flow of liabilities statement as per [Annexure – I](#) enclosed herewith.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure 1

Liability Flow Statement:

Name of Petitioner:

Project Name:

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset - 1	Party - A										-													-	-
Asset - 1	Party - B										-													-	-

TL/SS/Communication Systems etc.

*Whichever is later

[^]Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset